

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
UNSTARRED QUESTION NO. 3528**

TO BE ANSWERED ON WEDNESDAY, THE 02.01.2019

Regional Bench of Rajasthan High Court

+3528. SHRI RAHUL KASWAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether the proposal to set up a bench of Rajasthan High Court in Bikaner is under consideration of the Government;
- b) if so, the details thereof;
- c) the action taken or proposed to be taken by the Government in this regard and
- d) the time by which the said bench is likely to be set up?

**ANSWER
MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE
AFFAIRS
(SHRI P.P. CHAUDHARY)**

(a) to (d): In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its Bench. The

proposal should also have the consent of the Governor of the concerned State. At present the Central Government has not received any proposal, complete in all aspects, from the State Government of Rajasthan regarding establishing a Bench of Rajasthan High Court at Bikaner.
